WESTERN RAILWAY

VARIOUS WORKS

Divisional Railway Manager (W), Western Railway Mumbai Central, Mumbai-400 008. invites **BCT/26-27/31 dt. 29/04/2026. Work and Location: Udhna–Jalgaon Section:-** Re-girdering of existing steel girders, preparation of GAD, designing etc., transportation of slabs & retainers from casting yard to bridge site & launching new slab, retainers after strengthening of bridges in running track. (Two packet system). **Approx. Cost of Work:** ₹ 31,91,74,814.25. **EMD:** ₹ 63,83,500/-. **Date & Time of Submission:** Till 26.05.2026,15:00 hrs. **Date & Time of Opening:** On 26.05.2026 at 15:30 hrs. For further details please visit our website **www.ireps.gov.in Manual offer will not be considered.** 0058

Like us on: facebook.com/WesternRly

WESTERN RAILWAY

REPAIRING, REWINDING, RECONDITIONING & PAINTING WORKS

Dy. Chief Electrical Engineer (W), Western Railway Carriage Repair Workshop, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013, invites **E-Tender Notice No: EL/WA/PL/2025-26/53. Name of the Work:** Repairing, Rewinding, Reconditioning & Painting of different type of induction motors, crane motors & submersible sets for period of 02 years in Lower Parel Workshop. **Approx. Cost of the Work:** ₹ 45,80,960.01. **EMD:** ₹ 91,600/-. **Last Date and Time for Submission of Tender:** Till 26.05.2026,12:00 hours, and **Opening of Tender:** On 26.05.2026 at 12:30 hours. For further details please visit our website: **www.ireps.gov.in** 0052

Like us on: facebook.com/WesternRly

WESTERN RAILWAY

VARIOUS WORKS

Divisional Railway Manager (WA), Western Railway, 6th floor, Engg. Deptt., Mumbai Central, Mumbai - 400 008. invites **Sr. No:1. E-Tender Notice No: BCT/26-27/29 dt.28/04/2026. Work and Location: Colaba: Badhwarpark:-** Casual attention contract under the jurisdiction of SSE (W) BP on day-to-day basis through outsourcing for two years i.e. 730 days. **Approx. Cost of Work:** ₹ 2,95,61,415.69. **EMD:** ₹ 5,91,200/-. **Sr. No: 2. E-Tender Notice No: BCT/26-27/30 dt.28/04/2026. Work and Location: Churchgate:-** Setting up unified command and control centre (UCCC) at Western Railway-Head Quarter, Churchgate. (composite - Civil & Electrical). **Approx. Cost of Work:** ₹ 8,60,79,191.56. **EMD:** ₹ 17,21,600/-. **Date and Time of Submission of both Tenders:** Till 26.05.2026,15:00 hrs. **Date & Time of Opening of both Tenders:** On 26.05.2026 at 15:30 hrs. For further details please visit our website **www.ireps.gov.in** 0050

Like us on: facebook.com/WesternRly

ADVANCED MECHANIZED INTENSIVE DE-RUSTING & ANTI RUST COATING

E-Tender Notice No. Mech-RNY-02-2026-27 Dated: 30-04-2026. E-Tenders are invited by the undersigned for the following works: **Name of work:** Advanced Mechanized intensive de-rusting & anti rust coating of brake disc and caliper using Special Purpose Machine (SPM) at Naharlagun for a period of 03 years. **Tender Value:** ₹28,00,848/-. **Earnest Money:** ₹56,000/-. **Date & time of closing of tender:** At **13.00** hrs. on **25-05-2026.** The complete information with tender documents of above e-Tender will be available in **www.ireps.gov.in**

Sr. DME, Rangiya

NORTHEAST FRONTIER RAILWAY — Serving Customers With A Smile

WESTERN RAILWAY

INTERRUPTER BREAKERS

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central, Mumbai - 400 008. invites **E-Tender Notice No: WR-MMCTOESUB (ESPT)/18/2025. Name of the Work : Virar -** Provision of Interrupter breakers (B.M) for Virar Carshed OHE feeders at Virar Carshed Switchyard to improve the reliability of OHE Supply. **Estimated Cost of Work:** ₹ 1,50,52,391.59 **Bid Security:** ₹ 3,01,100/-. **Date & Time of Submission:** Not later than 15:00 Hrs. of 28.05.2026 in the prescribed manner. **Date and Time of Opening:** On 28.05.2026 at 15:30hrs. **Website Particulars:** The tender can be viewed and submitted through website **www.ireps.gov.in** 0048

Like us on: facebook.com/WesternRly

PUBLIC NOTICE

Mr. Vasant Dhudidas Makwana, a member of Flat No. 8, Bldg No. 11, 2nd Floor Gagangiri C.H.S.L, Model Town Society Mahakali Caves Road, Andheri (East) Mumbai - 400093, Maharashtra, died on **26.04.2021**. My Client Kanku Vasant Makwana hereby state that She is the wife, Class I legal heir of the said deceased member and she is entitled to be the member of the society as she is 100% nominated by her husband, and hence She have made an application for membership of the society and for transfer of the undivided shares and interest of the deceased member **Mr. Vasant Dhudidas Makwana** in the capital / property of the society to her name. My Clients hereby invites claims or objections through me from the heirs or other claimants / objectors or objections to the transfer of shares and interest of the deceased member in the capital / property of the society within a period of **15 days** from the publication of this notice, with the copies of such documents and other proofs of support of his / her / their claims / objections for transfer of shares and interest of deceased member in the capital / property of the society. If no claims / objections are received by undersigned within period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye laws of the society.

Sd/-

Date : 03.05.2026 **PARAG S. MISHRA (Advocate High Court)**
503, Vaishali Shopping Center, S. V. Road Malad (West), Mumbai - 64
Mobile No. 9869126163.

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY DINDOSHI (BORIVALI DIVISION)
Commercial Suit No.534 of 2023

ICICI Bank Limited
Through its authorized representative Ravi Kumar Dharamveer Singh, Age 30 Years Father's Name - Dharamveer Singh, A banking company incorporated and registered under the provisions of the Companies Act, 1956 and a Scheduled Bank within the meaning of the Reserve Bank of India Act, 1943 and having its at ICICI Bank Limited, Near Chakli Circle, Old Padra Road, Vadodara - 390007 and Corporate Office at ICICI Bank Towers, Bandra Kurla Complex, Mumbai-400 051 and having Branch Office at MIDC Tower, Near Trans Trade Centre, Andheri (East), Mumbai- 400093 ...Plaintiff

Versus

Amol Baludas Jagtap
Sarvodaya CHS, Near Indra Nagar, SRA Building, Ingulab Nagar, Meghwadi Mumbai-4000060
And
HCL Infosystems Ltd., B 305 & 306, 3rd Floor, South Wing, Mumbai- 400072 ...Defendants

TAKE NOTICE that, this Hon'ble Court will be moved before His Honour Judge SMT. N.S. ANEKAR presiding in the Court Room No.3 on 24.06.2026 at 11 O'clock in the forenoon by the above-named Defendants for the following reliefs: -

(a) that this Hon'ble Court be pleased to direct order and decree the Defendants shall jointly and severally pay of Rs.11,05,439.10/- (Rupees Eleven Lakh Five Thousand Four Hundred Thirty Nine and Ten Paise Only) as on 22nd September, 2022 to the Plaintiff being the amount due from the Defendants as per Particulars of Claim mentioned aforesaid together with interest @10.99% p.a. at the contractual rate from the date of filing the Suit till payment and/or realization;

(b) Costs of this suit be provided for;

(c) Any other or further relief as this Hon'ble Court may be deemed fit and proper in the facts and circumstances of the present case.

Dated this 16th day of April, 2026.

For Registrar
City Civil Court,
Dindoshi

Sealer
Mr/Messrs
Advocate for the plaintiff /s.
Address:-
VIDHII PARTNERS, ADVOCATES, 2nd Floor, Darabshaw House, Shoorji Vallabhdas Marg, Ballard Estate, Mumbai- 400001.
To
AMOL BALUDAS JAGTAP

WESTERN RAILWAY BHAVNAGAR DIVISION

SUPPLY, INSTALLATION, PROGRAMMING, TESTING & COMMISSIONING OF ELECTRONIC INTERLOCKING SYSTEM

Tender No. DRMSnT-BVP-Sig05Rof26-27 The Divisional Railway Manager (S&T) Western Railway, Bhavnagar invite e-tenders on behalf of President of India for the following works. **Name of Work:** Bhavnagar Division: Supply, Installation, Programming, Testing and Commissioning of Electronic Interlocking (E.I) system along with outdoor S&T work and provision of MSDAC in connection with Vadal-Developing new loading lines in new Goods Shed at Vadal station of Bhavnagar Division. **Estimated Cost:** ₹ 4,84,70,878.14/- (Rs. Four Crore Eighty-Four Lakh Seventy Thousand Eight Hundred Seventy-Eight and One Four paisa only) The bidders have to apply online through link i.e. www.ireps.gov.in only. For further detail please visit website www.ireps.gov.in. Last date for online apply **22-05-2026 up to 15:00 hrs.** BVP-020

Like us on: facebook.com/WesternRly

S. E. RAILWAY – TENDER

For and on behalf of President of India, the Divl. Electrical Engineer (Con), South Eastern Railway, Kharagpur-721 301 invites e-tender for the following work. Following tender has been uploaded on website **www.ireps.gov.in.** The e-tender will be closed at 12.00 hrs. on due date. **e-Tender Notice No.: EL-CON-KGP-NMP-ROH-26-05, Dated: 28.04.2026. Brief Description of Works:** Supply, erection, testing & commissioning of 25 KV OHE & Electrical general services work in connection with the work of Infrastructure facilities for augmentation of ROH capacity of wagons at Nimpura BCN shed from 250 to 450 per month at Kharagpur division, South Eastern Railway. **Cost:** ₹ 2,68,16,691.10. **EMD:** ₹ 5,36,300. **Completion period: 12** (Twelve) months. **Due Date:** 22.05.2026. Interested tenderers may visit website **www.ireps.gov.in** for full details/ description/specification of the tenders and submit their bids online. In no case manual tenders for this item will be accepted. **NB:** Prospective Bidders may regularly visit www.ireps.gov.in to participate in all other tenders. **(PR-107)**

WESTERN RAILWAY

MISCELLANEOUS WORKS

Deputy Chief Engineer (Construction)-I, Western Railway, Indore (MP) invites **Tender No: DADN-SWD/RKGC/12R. Name of Work:** (i) Earthwork & Blanketing in embankment/cutting in formation of BG line including Bridge & Tunnel approaches etc., Construction of bridge work (Major/Minor - sub structure and super structure) as per Railway's approved Design and Drawing, Construction of Approach Road/ Retaining/ Boundary/Toe wall/ Diversion Drain, Supply & spreading of machine crushed stone ballast, Laying and linking of BG track for Main line, loop lines and Points & Crossing etc. in section, Transportation of P.Way materials, Welding of Rails, and other incidental miscellaneous works etc. between Rajpura (Excluding) (Ch:41320) – Choral (Excluding) (Ch:49520) Block Section in connection with Gauge Conversion of Dr. Ambedkar Nagar (Mhow) – Sanawad section in Ratlam Division of Western Railway.(ii) Construction of Single line BG Tunnel No.13 (Length: 1.6 Km Ch:42800 to Ch:44400 in Rajpura-Choral Section) & Tunnel No.14 (Length: 2.29 Km Ch:55700 to Ch:57990 in Choral-Mukhtiyara Balwada Section) including Ballastless Track (BLT). **Approx. Cost:** ₹ 468,26,65,315.39. **EMD:** ₹ 9,36,53,300/-. **Date & Time of Submission of Tender:** Upto 15:00 Hrs., 02.06.2026. **Date of Opening of Tender:** On 02.06.2026 at 15:30 Hrs. Complete details of tender including eligibility criteria are available on E-Tender portal **www.ireps.gov.in** and at the Notice Board in the office of Deputy Chief Engineer (Construction)-I, Western Railway, Indore, opposite Platform No. 1, Indore. 0056

Like us on: facebook.com/WesternRly

CENTRAL RAILWAY

PUNE DIVISION

No.: DRM-W-PA-E-Tend-2026-NE-3-4 dt. 30.04.2026

Divisional Railway Manager (Works), Central Railway, Pune for and on behalf of the President of India, invites Open E-tenders through website **www.ireps.gov.in** for the following work: **NE-3.** Yeola-Development of Yeola Goods shed under umbrella 2024-25. **Advt. Cost:** ₹108624032.13. **EMD :**₹ 2172500.00. **NE-4.** Maintenance activities Leftover/ balance work in new line in Daund-Manmad section. **Advt. Cost:** ₹69286209.13. **EMD:** ₹ 1385700.00. **Tender closing date and time of aforesaid e-tender:** Upto 15.15 Hrs. Of 22.05.2026. The prospective tenderers are requested to visit the website **www.ireps.gov.in** for details of tenders & corrigendum, if any. Tenderer may participate in above E-tender electronically through website **www.ireps.gov.in** only & submission of manual offer against E-tender are not allowed. Manual offer, if submitted, shall neither be opened nor considered. For further enquiry, may contact: Divisional Railway Manager (Works) Office, Central Railway, Pune on Phone No. 020-26105309. Tenderer who wants to be present at the time of Opening of tenders, he/she may do so.

EXP - 20 **DRM (Works), Pune**

Travel safely, Avoid footboard travelling

FORM-A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

For the attention of the Stakeholders of
M/s. JELLYFISH PICTURES PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	Name of Corporate Person	Jellyfish Pictures Private Limited
2.	Date of Incorporation of Corporate Person	20/01/2023
3.	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	CIN: U92490MH2023FTC398004
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	24th Floor, Commerz Ii, International Business Park, Oberoi Garden City, Off Western Express Highway, Goregaon East, Mumbai-400063, INDIA.
6.	Liquidation commencement date of Corporate Person	01/05/2026
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Mr. Vallabh Narayandas Sawana IBBI/IPA-001/IP-P02652/2022-2023/14114 Address: Building No. 11, Flat No. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District - Thane-421605, Maharashtra. Email id: ipvallabhsawana@gmail.com
8.	Last date for submission of claims	04/06/2026

Notice is hereby given that the **JELLYFISH PICTURES PRIVATE LIMITED** has commenced voluntary Liquidation on 01/05/2026. The stakeholders of **JELLYFISH PICTURES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **04/06/2026** to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Date: 03/05/2026
Place: Mumbai

Vallabh Narayandas Sawana (Liquidator)
JELLYFISH PICTURES PRIVATE LIMITED

IN THE COURT OF CITY CIVIL COURT AT BOMBAY
Borivali Division, At Dindoshi, Mumbai
Comm Suit No. 389 of 2024

ICICI Bank Limited
Banking Company incorporated under the Companies Act, 1956 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara- 390007.
Gujarat and having Corporate office at ICICI Bank, Towers, 4th Floor, South Tower, Bandra-Kurla Complex, Bandra (E), Mumbai-400051 through its Power of Attorney Holder Mrs. Swara Rahul Hirlekar, The Debt Manager, Age 32 years Occupation : Service ...Plaintiff

Versus

Mr. Danish Kunil Sirodaria, Age 26 Yrs, Occupation: Service, Flat No. 9, A-wing, Sairaj Nagar CHSL, Near Dattani Gram Hemu Colony, Kandivali (West), Mumbai-400067. ...Defendant No. 1
Mr. Rajesh Chhotalal Kanabar, Room No. 9, Plot No. 130, Manas Sarovar CHS Ltd., Near Akhil Hotel, Kandivali West, Mumbai-400067. ...Defendant No. 2

Take Notice that, this Hon'ble court will be moved before this Hon'ble Asst. Session Judge Shri..................... presiding in the Court Room No. 3 on 23.06.2026 at 11 O'Clock in the forenoon by the above named Defendant for the following reliefs:-

(a) That Defendant may order and decreed to pay the plaintiff a sum of Rs. 6,81,101/- (Rupees Six Lakhs Eighty One Thousand One Hundred One Only), Under the Personal Loan account as per the particulars of Claims being Exhibit "H" hereto with further interest thereon at the rate of 24% per month from the date of filing the suit till payment and/or realization.

b. For costs of this suit.

Dated this 10 day of April, 2026.

For Registrar
City Civil Court,
Dindoshi

Sealer
M/s. Bhide & Associates
Advocates for the Plaintiffs
D-94, 15th Road, Plot No. 187
Chembur, Mumbai- 400071.

PUBLIC NOTICE

STRONG OBJECTION TO TENDER / REDEVELOPMENT

NOTICE is hereby given to the public at large, on behalf of my client, **Mr. Namdev Chitya Dongare** resident of Kashigoan being a Scheduled Tribe (Adivasi) landholder, hereby raise strong and categorical objection to the Notice Inviting Tender published in The Times of India dated 22nd March 2026 by **Broadway Avenue CHS Association Ltd.**, in respect of proposed redevelopment of the property known Broadway Avenue Complex, situated at Mira Road (East),Taluka & District Thane. My client state as follows **(a)** The land bearing New Survey No. 57, Old Survey No. 225, lying being and situated at Revenu Village Penkarpada, Taluka & District Thane, originally belongs to my client, Mr. Namdev Chitya Dongare who is Adivasi (Scheduled Tribe) landowners, and my client is the lawful and exclusive owner of the said property. **(b)** The said land is classified as Tribal Land, and any transfer, development, or redevelopment thereof is strictly governed by applicable laws, including statutory restrictions on transfer to non-tribe without prior permission from the Competent Authority. **(c)** The alleged development and formation of societies on the said land have been carried out by certain parties through misrepresentation, suppression of material facts, and by obtaining fraudulent permissions. Such actions are illegal and not binding in law. **(d)** Neither the said society nor its members have any legal right, title, or authority to invite tenders or undertake any redevelopment activities in respect of the said property. **(e)** Any developer, builder, or third party participating in the said tender process shall do so entirely at their own risk, as no valid title or development rights can be lawfully conveyed in respect of the said property. Hence my client hereby strongly objected to the said tender process and caution the general public, developers, and financial institutions not to participate in, act upon, or rely on the said tender notice. **(f)** My client Mr. Namdev Chitya Dongare shall be initiating appropriate legal proceedings against the concerned society, developers, and all related parties, including seeking cancellation of all permissions granted in this regard process. **(g)** Any transactions, agreements, or investments made in respect of the said property shall be void, illegal, and non-binding, and all consequences, including financial losses, shall be borne solely by the concerned parties. **(h)** The said land cannot be developed without prior lawful conversion and requisite permissions from the Competent Authority for transfer from tribal to non-tribal status, which have not been obtained. Therefore, the said tender process is based on suppression of true and material facts, particularly the status of the land as Scheduled Tribe (Adivasi) land illegal, invalid, and liable to be set aside in accordance with law. This notice is issued to inform the public at large to protect my client's legal rights and to prevent any unlawful dealings in respect of the said property.

Through Advocate
Adv. Jitendra Shukla
Office No. 37, Shreenath Bhavan,3rd Floor,
27 Picket Road, Mumbai – 400002.
Mob.: 983372950

Date:03/05/2026
Place: Mumbai

PUBLIC NOTICE

ICICI Bank Branch Office : ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604.

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Pradeep Kumar K P/ Asha A/ Flat No 20381 Block Pankaj Aasam Colony Lohegaon Pune City Pune Maharashtra Pune- 411047/ TBTVM00006257684/ LBTVM00006265501	As Described in The Loan Document / Property Document Covering All That Parts And Parcels of The Property In 10 Ares 72 Sq Meter Sy No: 134/1, Re Sy No : 185/10-2, Block No : 50, Neyyattinkara Taluk, Parassala Village, Thiruvanadhapuram Dist. With Sale Deed No: 2166/02sro : As Per Technical Report : Survey No : 134/1, Sub Division : 10-2 And 10 , Total Extent : 9.61 Ares (8.85 Ares In 185/10-2 & 0.76 in 185/10) Bounded By : North: 5 Feet Pathway South: Property of Jose East: Panchyath Road West: Property of Luther	March 24,2026 Rs. 27,65,668.32/-	03-02-2026

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: May 03, 2026
Place: Mumbai

Sincerely Authorised Officer
For ICICI Bank Ltd.

ICICI Bank Branch Office: ICICI BANK LTD, Ground Floor, Ackruti Centre, MIDC, Near Telephone Exchange, Opp Ackruti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Abdur Rahim (Borrower) Mr. Minara Khatoon (Co-Borrowers) Loan Account No. LBMUM00005145172	Flat No. F-305, 3rd Floor, F Wing, "Epic Casa Fontana", Codename Epic, Palava 2, Taloja Bypass Road, Survey No. 37/1B(PT), 37/2A(PT), 143/3(PT), 36/2P(PT), 37/4(PT), 37/3(PT), 37/2B(PT), Dombivali East, Mouje Antarli And Khoni, Tal- Kalyan, Thane- 421204. Admeasuring An Area of Admeasuring About Carpet Area 428 Sq Fts I.e. 39.76 Sq Mtrs, Ebvt Area 42 Sq Fts I.e. 3.90 Sq Mtrs, Net Area (Carpet +ebvt Area) 470 Sq Fts I.e. 43.66 Sq Mtrs With 1 Car Parking Space Allotted. Encumbrances of Society Dues.	Rs. 39,69, 598/- As on April 27, 2026	Rs. 33,00, 000/- / Rs. 3,30, 000/-	May 12, 2026 From 02:00 PM To 05:00 PM	May 25, 2026 From 11:00 AM Onward
2.	Mr. Mahesh Krishnajirao Musale (Borrower) Mrs. Shilpa Mahesh Musale (Co- Borrowers) Loan Account No. LBTNE00005999402	Flat No.e-1006, 10th Floor, Wing E, "Estela", Palava-Estela D To G, Nera Taloja Bypass Road, Survey No. 42/6 Pt, 42/7 Pt, 42/8 Pt, 43/2Pt, 42/4 Pt, 42/5 Pt, 141/1P Pt, Dombivli (East), Village Khoni And Antarli, Taluka Kalyan, Thane-421204., Admeasuring An Area Of Admeasuring About 399 Sq Ft Carpet Area + Ebvt Area 44 Sq Ft = 443 Sq Ft I.e. 41.15 Sq Mtr, Car Parking Space Allotted 1.nos. Encumbrances of Society Dues.	Rs. 43,06, 939/- As on April 27, 2026	Rs. 30,00, 000/- / Rs. 3,00, 000/-	May 12, 2026 From 11:00 AM To 02:00 PM	May 25, 2026 From 11:00 AM Onward
3.	Mr. Vijay Gupta (Borrower) Mr. Mohan Gupta Mr. Satyanarayan Gupta (Co-Borrowers) Loan Account No.- LBTNE00005406273	Flat No. 901, 9th Floor, Building No. A1, (Runwal)"My City", Diva Manpada Road, Off Kalyan Shill Road, Survey No. 35, 36, 39 And 77, Dombivali, Village Betawade, Thane- 400612 Admeasuring An Area of About 402.76 Sq Fts Carpet Area (37.42 Sq Mtrs Carpet Area) With 1 Covered Car Parking. Encumbrances of Society Dues.	Rs. 26,15, 108/- As on April 27, 2026	Rs. 28,00, 000/- / Rs. 2,80, 000/-	May 11, 2026 From 02:00 PM To 05:00 PM	May 25, 2026 From 11:00 AM Onward
4.	Mrs. Vandana Suresh Abhang (Borrower) Mr. Atul Suresh Abhang (Co Borrowers) Loan Account No. LBTNE00005757130 LBTNE00005833822	Flat No.1701, 17th Floor, Building No.22, Runwal Gardens Phase 2 Building No. 18-23", In Front of Premiere Ground Post Manpada, Kalyan Shill Road, Dombivali East, Village Gharivali & Usarghar, Tal- Kalyan, Thane - 421204 Admeasuring An Area of Admeasuring About 443.860 Sq Fts Carpet Area (Equivalent To 41.23 Sq Mtrs Plus 2.15 Sq Mtrs Deck Area. Encumbrances of Builder Dues	Rs. 34,61, 899/- As on April 22, 2026	Rs. 22,00, 000/- / Rs. 2,20, 000/-	May 11, 2026 From 11:00 AM To 02:00 PM	May 25, 2026 From 11:00 AM Onward

The online auction will be conducted on the website (URL Link- https://disposalhub.com). of our auction agency M/s. NexXen Solutions Private Limited The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by May 22, 2026 before 05:00 PM. else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before May 22, 2026 before 04:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before May 22, 2026 before 05:00 PM. along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before May 22, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at Mumbai.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 8087215742/ 7304915594/ 9004392416.

Please note that Marketing Agency 1. ValueTrust Capital Services Private Limited, 2. Augeo Assets Management Private Limited 3. Matex Net Pvt. Ltd. 4. Finvin Estate Deal Technologies Pvt Ltd 5. Girnarsoft Pvt Ltd 6. Hecta Prop Tech Pvt Ltd 7. Arca Emart Pvt Ltd 8. Novel Asset Service Pvt Ltd 9. Nobroker Technologies Solutions Pvt Ltd.10.Navodayan Proptech Private Limited., have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date : May 03, 2026
Place: Mumbai

Authorized Officer
ICICI Bank Limited

EASY HOME FINANCE LIMITED

easy home finance

Reg. Office: 302, 3rd Floor, Savoy Chambers, Dattatray Road & V. P. Road (EXTN.), Santacruz West, Mumbai - 400054.
CIN: U74999MH2017PLC297819 | Website: www.easyhomefinance.in **| Email:** contact@easyhomefinance.in
Toll Free: 1800 22 3279 **| Tel:** +91 22 3550 3442 **| Tel:** +91 22 3521 0487

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of EASY HOME FINANCE LIMITED under the Secritisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(S) / Guarantor(S) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of EASY HOME FINANCE LIMITED for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrower / Co-Borrower / Guarantors	Demand Notice/Date Amt. Outstanding / Branch LAN	Detail of Secured Assets:	Possession Notice Date / Type
1	1. Mr. Mohd Gulfam (Borrower) 2. Mrs. Gosiya Parveen (Co-Borrower)	Demand Notice Date: February 12, 2026 / O/s.: Rs. 22,84,391/- / Branch / LAN : Navi Mumbai / HL00009120	All that part and parcel of the property bearing Property Address: Flat No 1002, 10th Floor, Mass Housing Scheme (General),L-27, Sector - 27, Plot No 1,Taloja, Navi Mumbai 410 208.	Symbolic April 29, 2026
2	1. Mrs. Urmila Santosh Shetty (Borrower) 2. Mr. Santosh Surana Shetty (Co-Borrower1) 3. Mr. Sandesh Prakash Magar (Co-Borrower2)	Demand Notice Date: February 12, 2026 / O/s.: Rs.21,81,759/- / Branch / LAN : Kalyan / HL00014243	All that part and parcel of the property bearing Property Address: Property Address - Flat No.206, 2nd Floor, C Wing, Sai Prerana CHSL, Lodha Heaven, Kalyan-Shilphata Road, Near Arnavi Hospital Maternity & General, Next to Shivaji Chwok, S.No.146, H.No.2A, Village Nilje,Tal.Kalyan, Dist.Thane, 421204.	Symbolic April 28, 2026
3	1. Mr. Sachin Dharmanand Khandagale (Borrower) 2. Mrs. Nilam Sachin Khandagale (Co-Borrower)	Demand Notice Date: February 12, 2026 / O/s.: Rs. 5,91,815/- / Branch / LAN : Kalyan / HEML000285	All that part and parcel of the property bearing Property Address: Flat No 407,4th floor, Durga Park, Survey No 71,Hissa No Pt, Mauje Nandivali, Dombivali West, Tal Kalyan Dist Thane 421201.	Symbolic April 28, 2026

SATUTORY NOTICE TO BORROWERS/GUARANTOS

Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

Date : 03.05.2026
Place : Maharashtra

Sd/- Authorized Officer
EASY HOME FINANCE LIMITED

HUBTOWN

HUBTOWN LIMITED

CIN: L45200MH1989PLC050688
Reg. Office: Hubtown Seasons, CTS No. 469-A, Opp. Jain Temple, R.K. Chemburkar Marg, Chembur (East), Mumbai – 400 071, Maharashtra, India.

FORM NO. CAA. 2

Pursuant to Section 230(3) and rule 6 and 7 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH – I
Company Scheme Application No. C.A. (CAA)/25(MB)/2026
IN THE MATTER OF SCHEME OF ARRANGEMENT IN THE NATURE OF MERGER / AMALGAMATION OF SAICHARAN CONSULTANCY PRIVATE LIMITED WITH HUBTOWN LIMITED AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

HUBTOWN LIMITED, a company incorporated under the provisions of Companies Act, 1956 and having its registered office at Hubtown Seasons, CTS No. 469-A, Opp. Jain Temple, R.K. Chemburkar Marg, Chembur (East), Mumbai – 400071, Maharashtra, India. CIN: L45200MH1989PLC050688.) .... **Transferee Company**

NOTICE AND ADVERTISEMENT OF NOTICE OF THE MEETING OF EQUITY SHAREHOLDERS AND UNSECURED CREDITORS OF THE TRANSFEREE COMPANY

Notice is hereby given that by an order dated April 09, 2026 (**"NCLT Order"**), the Mumbai Bench of the Hon'ble National Company Law Tribunal (**"NCLT"**) has directed a meeting to be held of Equity Shareholders and Unsecured Creditors of the Transferee Company for the purpose of considering, and if thought fit, approving with or without modifications, the proposed Scheme of Arrangement (**"Scheme"**) in the nature of merger / amalgamation of Saicharan Consultancy Private Limited (**"Transferor Company"**) with Hubtown Limited (**"Transferee Company"**) and their respective shareholders and creditors under Section 230 to 232 and other applicable provisions of the Companies Act, 2013 (**"Act"**) at such date and time, mentioned hereinafter, as decided by the Transferee Company in consultation with the Chairperson of the Meeting in terms of the NCLT Order.

In pursuance of the said NCLT Order and as directed therein and in compliance with the applicable provisions of the Act and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, further notice is hereby given that a meeting of Equity Shareholders and Unsecured Creditors of the Transferee Company (**"Meetings"**) will be convened and held through video conferencing (**"VC"**) / other audio visual means (**"OAVM"**) as under, at which time the Equity Shareholders and Unsecured Creditors are requested to attend the respective Meeting through VC / OAVM:

Sr. No.	Meeting of	Day, Date of Meeting	Time of commencement of Meeting
1.	Equity Shareholders	Friday, June 05, 2026	11.00 A.M. (IST)
2.	Unsecured Creditors	Friday, June 05, 2026	03.00 P.M. (IST)

Copy of the Scheme, Statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (**"CAA Rules"**) along with all annexures to the Statement (**"Meeting Documents"**) can be accessed or downloaded from the website of the Company at https://www.hubtown.co.in, the website of MUFG Intime India Private Limited at https://instavote.linkintime.co.in, being the agency appointed by the Transferee Company to provide e-voting and other facilities for the Meetings, the website of the BSE Limited at www.bseindia.com and the website of the National Stock Exchange of India Limited at www.nseindia.com. If so desired, an equity shareholder or an unsecured creditor may obtain a printed copy of the Meeting Documents free of charge by sending an email request in this regard to the Company Secretary of the Transferee Company at investorcell@hubtown.co.in.

The Hon'ble NCLT has appointed Mr. Sushil Kumar Agarwal, IRS (Retd.) as the Chairperson of the Meetings and Mr. Ketan Dand (Membership No. F5288), the Practising Company Secretary, to be the Scrutinizer for the Meetings. The abovementioned Scheme, if approved by the Equity Shareholders and Unsecured Creditors at respective meetings, will be subject to the subsequent sanction of the Hon'ble NCLT and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

Person entitled to attend and vote at the aforesaid Meeting may vote through remote e-voting to cast their respective votes prior to date of the Meeting or vote in person through e - voting at the respective Meetings. Since the Meetings are being held through VC/OAVM, physical attendance of Equity Shareholders and Unsecured Creditors has been dispensed with. Accordingly, the facility for appointment of proxies by the Equity Shareholders and Unsecured Creditors will not be available for the respective Meetings.

The cut-off date for e-voting and time period for the remote e-voting of the aforesaid Meetings are as under:

Equity Shareholders meeting	
Cut-off date for e-voting	Friday, May 29, 2026
Remote e-voting start date and time	Tuesday, June 02, 2026 at 09.00 A.M. (IST)
Remote e-voting end date and time	Thursday, June 04, 2026 at 05.00 P.M. (IST)

Unsecured Creditors meeting	
Cut-off date for e-voting	Tuesday, September 30, 2025
Remote e-voting start date and time	Tuesday, June 02, 2026 at 09.00 A.M. (IST)
Remote e-voting end date and time	Thursday, June 04, 2026 at 05.00 P.M. (IST)

The Notices for the respective Meetings are being sent through electronic mode to those Equity Shareholders and Unsecured Creditors whose email addresses are registered / available with the Transferee Company and / or RTA / Depositories, as the case may be. If so desired, an Equity Shareholder or an Unsecured Creditor may obtain a printed copy of the respective Notice free of charge by sending an email request in this regard to the Company Secretary of the Transferee Company at investorcell@hubtown.co.in.

An equity shareholder, whose name is recorded in the register of members or in register of beneficial owners maintained by the depositaries as on the cut-off date, i.e., Friday, May 29, 2026 only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the Meeting of the Equity Shareholders. Voting right of an equity shareholder / beneficial owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Transferee Company as on the cut-off date, i.e., Friday, May 29, 2026.

Equity Shareholders holding shares in the physical mode, who have not registered/ updated their email addresses with the Transferee Company are requested to register/update the same by sending an email to the Transferee Company with details of folio number and attaching self-attested copy of PAN card at investorcell@hubtown.co.in or with a copy marked to enotices@in.mpms.mufg.com.

Equity Shareholders holding shares in dematerialised mode, who have not registered their e-mail addresses with their depository participants, are requested to register/update their email addresses with the depositary participants with whom they maintain their demat accounts.

Unsecured Creditors, whose name appears in the list of Unsecured Creditors of the Transferee Company, as on cut-off date, i.e., Tuesday, September 30, 2025 only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the Meeting of Unsecured Creditors. Voting rights of an Unsecured Creditor shall be in proportion to the outstanding amount due by the Transferee Company as on the cut-off date, i.e., Tuesday, September 30, 2025.

Equity Shareholders and Unsecured Creditors requiring any further information with regard to the Scheme or the matters proposed to be considered at the aforesaid Meetings, may send an email to the Transferee Company at investorcell@hubtown.co.in at least seven (7) days before the date of the Meetings.

Sd/-

Dated: April 30, 2026
Place: Mumbai

Mr. Sushil Kumar Agarwal, IRS (Retd.)
Chairperson appointed by the Hon'ble NCLT for the Meetings

SAICHARAN CONSULTANCY PRIVATE LIMITED

CIN: U74140MH2006PTC166599
Reg. Office: Unit No. 117, First Floor, Rehab Building No. 4, Road No. 7, Marol, MIDC, Andheri (East), Mumbai – 400 093, Maharashtra, India.

FORM NO. CAA. 2

Pursuant to Section 230(3) and rule 6 and 7 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH – I
Company Scheme Application No. C.A. (CAA)/25(MB)/2026
IN THE MATTER OF SCHEME OF ARRANGEMENT IN THE NATURE OF MERGER / AMALGAMATION OF SAICHARAN CONSULTANCY PRIVATE LIMITED WITH HUBTOWN LIMITED AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

SAICHARAN CONSULTANCY PRIVATE LIMITED, a company incorporated under the provisions of Companies Act, 1956 and having its registered office at Unit No. 117, First Floor, Rehab Building No. 4, Road No. 7, Marol, MIDC, Andheri (East), Mumbai – 400 093, Maharashtra, India. CIN: U74140MH2006PTC166599.) .... **Transferor Company**

NOTICE AND ADVERTISEMENT OF NOTICE OF THE MEETING OF UNSECURED CREDITORS OF THE TRANSFEROR COMPANY

Notice is hereby given that by an order dated April 09, 2026 (**"NCLT Order"**), the Mumbai Bench of the Hon'ble National Company Law Tribunal (**"NCLT"**) has directed a meeting to be held of Unsecured Creditors of the Transferor Company for the purpose of considering, and if thought fit, approving with or without modifications, the proposed Scheme of Arrangement (**"Scheme"**) in the nature of merger / amalgamation of Saicharan Consultancy Private Limited (**"Transferor Company"**) with Hubtown Limited (**"Transferee Company"**) and their respective shareholders and creditors under Section 230 to 232 and other applicable provisions of the Companies Act, 2013 (**"Act"**) at such date and time, mentioned hereinafter, as decided by the Transferor Company in consultation with the Chairperson of the Meeting in terms of the NCLT Order.

In pursuance of the said NCLT Order and as directed therein and in compliance with the applicable provisions of the Act, further notice is hereby given that a meeting of Unsecured Creditors of the Transferor Company (**"Meeting"**) will be convened and held in physical mode at Hubtown Seasons, CTS No. 469-A, Opp. Jain Temple, R.K. Chemburkar Marg, Chembur (East), Mumbai - 400 071, Maharashtra, India on Friday, June 05, 2026 at 01.00 P.M. (IST), at which place and time the Unsecured Creditors are requested to attend the Meeting.

Copy of the Scheme, Statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (**"CAA Rules"**) along with all annexures to the Statement (**"Meeting Documents"**) can be accessed or downloaded from https://www.hubtown.co.in. If so desired, an Unsecured Creditor may obtain a printed copy of the Meeting Documents free of charge by sending an email request in this regard to the Director of the Transferor Company at anil.a.liasion@hubtown.co.in. Persons entitled to attend and vote at the Meeting may vote in person or by proxy, provided that all proxies in the prescribed form are deposited at the registered office of the Transferor Company at Unit No. 117, First Floor, Rehab Building No. 4, Road No. 7, Marol, MIDC, Andheri (East), Mumbai - 400 093, Maharashtra, India not later than 48 hours before the Meeting. The physical attendance slip, proxy form, and route map are enclosed with the Notice of the Meeting.

The Hon'ble NCLT has appointed Mr. Sushil Kumar Agarwal, IRS (Retd.) as the Chairperson of the Meeting and Mr. Ketan Dand (Membership No. F5288), the Practising Company Secretary, to be the Scrutinizer for the Meeting. The above mentioned Scheme, if approved by Unsecured Creditors at the Meeting, will be subject to the subsequent sanction of the Hon'ble NCLT and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

The Notice for the Meeting is being sent through electronic mode to those Unsecured Creditors whose email addresses are registered / available with the Transferor Company. If so desired, an Unsecured Creditor may obtain a printed copy of the respective Notice free of charge by sending an email request in this regard to the Director of the Transferor Company at anil.a.liasion@hubtown.co.in.

Unsecured Creditors, whose name appears in the list of Unsecured Creditors of the Transferor Company, as on cut-off date, i.e., Tuesday, September 30, 2025 only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the Meeting of Unsecured Creditors. Voting rights of an Unsecured Creditor shall be in proportion to the outstanding amount due by the Transferor Company as on the cut-off date, i.e., Tuesday, September 30, 2025.

Unsecured Creditors requiring any further information with regard to the Scheme or the matters proposed to be considered at the aforesaid Meeting, may send an email to the Transferor Company at anil.a.liasion@hubtown.co.in at least seven (7) days before the date of the Meeting.

Sd/-

Dated: April 30, 2026
Place: Mumbai

Mr. Sushil Kumar Agarwal, IRS (Retd.)
Chairperson appointed by the Hon'ble NCLT for the Meeting